

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 154 OF 2017 &  
IA NO. 890 OF 2017**

**Dated: 12<sup>th</sup> December, 2017**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**South Bihar Power Distribution Company Ltd. .... Appellant(s)  
Vs.  
Bihar Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Raunak Jain  
h/f Mr. Buddy A. Ranganadhan

**ORDER**

**IA NO. 890 OF 2017**

***(Appl. for condonation of delay in filing reply)***

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned. Application is disposed of.

**Appeal No. 154 of 2017**

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on **28.02.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**

*ts/tpd*